

any post in accordance with the provisions of the relevant recruitment rules.

(v) Extent to which the Compassionate Appointment can be made:

Compassionate appointment are to be made against vacancies coming in the direct recruitment quota. At no time the total reservations for SC/ST Physically handicapped persons and Ex-Serviceman and persons appointment on compassionate grounds should exceed 50% of the vacancies available on any particular occasion.

(vi) *Relaxations:*

compassionate appointments can be made in relaxation of the following:-

(a) Recruitment procedure i.e. without the agency of the SSC or employment exchange; or

(b) prescribed age limits provided that the lower age limit should not be below 14 years.

(c) Educational Qualifications to the extent indicated in para (iv) overleaf.

(d) clearance from surplus cell of the Department of Personnel or Director-General Employment and Training.

(viii) *Selective approach:*

(a) While making compassionate appointments, it is to be ensured that the persons having the requisite educational and technical qualifications and experience are taken so as to maintain the efficiency of administration.

(b) it is not necessary that compassionate appointments should be made to Group 'D' only. Educationally qualified wards of the deceased govt.

servants may be considered for appointments to Group 'C' subject to availability of vacancies.

(c) The compassionate appointments should be spread in such a way that the supporting and field offices also got the equitable share in such appointments.

(d) The financial benefits received by the family after the death of a govt. servant, be taken into consideration while taking a final view on the request for compassionate appointments. These benefits are the Central Govt. Group Insurance Scheme, leave encashment, entitlement of additional amount equal to the average balance in GPF account of the deceased govt. servant during the preceding three years, improved family pension and assistance from compassionate funds wherever applicable.

Other important features:

Request for compassionate appointments could also be considered in cases where death has taken place long ago. But the concept of compassionate appointment is largely related to providing immediate assistance to the families who have lost its bread-winner. Therefore, it should also be kept in mind that the family had been able to manage somehow during this period. Such cases should be decided at the level of Secretary.

[English]

### Forest and Mineral Based Units in Maharashtra

7392. SHRI BAPU HARI CHAURE: Will the PRIME MINISTER be pleased to state:

(a) whether there is a great scope for setting up forest and mineral based industries in the tribal and backward districts of

Maharashtra, particularly in Dhule District; and

(b) if so, the incentives being provided to attract industrialists to these areas in the current five years Plan?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). Resource based industrialisation is normally encouraged by the State Governments who are primarily responsible for industrialisation of a particular district or area. A number of State Governments including Maharashtra offer various incentives and concessions for industrialisation of backward areas. In addition, the Central Government have introduced a Growth Centre Scheme for providing infrastructural facilities at selected centres for dispersal of industries. Under this scheme, Dhule in Maharashtra has been selected as one of the five growth centres in the State to be developed during the Eighth Five Year Plan period.

#### **Participation in Exhibitions by National Small Industries Corporation Limited**

7393. SHRI V.N. SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the National Small Industries Corporation Limited have participated in exhibitions held in abroad to promote exports for small scale sector; and

(b) if so, the results achieved so far in this regard during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) Yes, Sir.

(b) According to National Small Industries Corporation, the participation in exhibitions abroad has helped in steadily increasing exports of small industries products/projects

to overseas markets. Exports are steadily and consistently increasing every years. During 1990-91 the exports turn over was Rs. 6.67 crores and in 1991-92 it touched Rs. 11 crores.

[*Translation*]

#### **Shares of Public Sector Undertakings to Foreign Investors**

7394. PFOF. K.V. THOMAS:  
SHRI GURUDAS KAMAT:

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the shares of public sector companies are likely to be sold to foreign inventors as a part of disinvestment policy of the government as reported in the Indian Express dated march, 21., 1992; and

(b) if so, the details thereof? .....

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) There is policy decision to sell shares of public sector companies to the foreign investors.

(b) Does not arise.

[*English*]

#### **Down Stream Projects of Naptha Cracker Complex**

7395. SHRI DHARMABHIKSHAM: Will the PRIME MINISTER be pleased to state:

(a) whether a project for establishment of Naptha Cracker complex and its down steam projects, has recently been cleared; and

(b) if so, the details thereof? .....